

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 140
IB-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank
v.

Haridwar Iron & Ispat Rollings Ltd.

.....Applicant/petitioner

..... Respondent

Order under Section 7 of the IBC, 2016

Order delivered on 11.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner:

Mr. Aphishek Pratap Singh, Adv.

For the respondent:

Ms. Priya Puri, Ms. Srishti Sharma and Mr. Yati
Sharma, Advocates for R-29

ORDER

C.A. No. 438(PB)/2019

Despite the service affected on the Ex-Directors, no reply has been filed on their behalf and the CoC comprising of single Member namely Punjab National Bank has resolved vide resolution dated 13.02.2019 to liquidate the Corporate Debtor namely Haridwar Iron and Ispat Rollings Ltd. and has rejected the resolution plan moved by Shah Publications.

Arguments heard. Order reserved.

C.A. No. 1657(PB)/2019

We accept the request made and permit the service of notice on non applicants/unserved respondents by substituted service as contemplated by Order 5 Rule 20 CPC read with Rule 38 of the NCLT Rules, 2016.

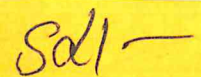
Served Respondent No. 29 has already filed its reply.

The other served respondents may also file their reply, if so advised.

List for further consideration on 10.10.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)